

Portal, till 15.06.2019 for action by the States/UTs concerned. Steps have also been taken to spread awareness, issue of alerts/advisories, training of law enforcement agencies, improving cyber forensics facilities, etc. These steps help to prevent such cases and speed up investigation.

### **Punchhi Commission**

510. SHRI SUKHENDU SEKHAR RAY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Punchhi Commission set up by Government on Centre-State relations had submitted its recommendations in the year 2010;

(b) whether Standing Committee of the Inter-State Council (ISC) examined Punchhi Commission's recommendations and the comments of the States thereon in meetings held on 9th April, 2017, 25th November, 2017 and 25th May, 2018;

(c) whether Draft Agenda Notes had since been prepared to place in ISC for appropriate decision; and

(d) if so, how soon the meeting of ISC shall be convened for finalisation of the Punchhi Commission Report considering that long nine years have already elapsed?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) to (c) Yes, Sir.

(d) As per the Presidential Order dated 28th May 1990, meetings of the Inter-State Council are held at the time and place as may be appointed by the Chairman of the Council.

### **Sale of enemy properties**

511. SHRI SUKHENDU SEKHAR RAY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many enemy properties have been vested to Government and the total value thereof; and

(b) how many enemy properties have been sold by Government and at what price during the years 2017-18 and 2018-19, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) As per provisions of Enemy Property Act, 1968, 9406 immovable enemy properties valued about ₹ 1 lakh crore, 6,50,75,877 enemy shares of 996 companies valued at